

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **14.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : Comp.Appeal/25/2023
NAME OF THE PETITIONER(S) : Income Tax Officer
NAME OF THE RESPONDENTS : Avalon Airways (OPC) Pvt Ltd and Other
UNDER SECTION : Sec 252(3) of CA, 2013 R/w Rule 11 & 87A of
NCLT Rules 2016

ORDER

Ld. Counsel Shri. Raj Jhabakh for the Appellant.

Ld. Counsel Shri. Avinash Krishnan Ravi for the Respondent.

Ld. Counsel for the Respondent submits that only the notice has been served but not the copy of the appeal.

Copy of the appeal served. Ld. Counsel for the Respondent seeks and is granted two weeks time to file Reply.

List the appeal on **03.04.2024**.

Sd/-

VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)